

**GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA  
UNSTARRED QUESTION NO. 2505  
TO BE ANSWERED ON 1<sup>ST</sup> AUGUST, 2016**

**Reservation in Schools**

**†2505. SHRIMATI RITI PATHAK:**

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether admission is not given as per reservation roaster in all the school across the country;
- (b) if so, the details thereof;
- (c) the names of such States where admission is given as per reservation roaster;
- (d) whether the reservation roaster system is applicable to private schools also; and
- (e) if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
(SHRI UPENDRA KUSHWAHA)**

(a) & (e): The Government of India assists the States/UTs in the implementation of the Sarva Shiksha Abhiyan programme for universalization of elementary education in the country. Section 3 of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 stipulates that every child of the age of 6 to 14 years shall have a right to free and compulsory education in a neighbourhood school till completion of elementary education.

Section 12(1)(c) of the RTE Act, 2009 provides for admission of children belonging to weaker sections and disadvantaged groups in the neighbourhood private unaided schools in Class I or below to the extent of at least 25 percent of the strength of that class. The provision is not applicable in Jammu & Kashmir.

Reservation for disadvantaged groups and weaker sections in schools is regulated and governed by the State RTE rules and notifications.

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